

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.874 /(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

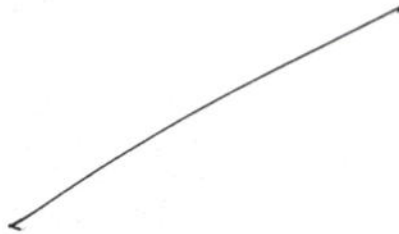
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: Precise Alloys Pvt. Ltd.
V/s.
Tribune Investments & Trading Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

T.C.P. No. 874/I&BC/NCLT/MB/MAH/2017

1. None present from the side of the Petitioner or Respondent.
2. Considering the smallness of the amount of the outstanding debt of Rs. 5,82,005/-^{earlier} it was proposed to the parties to settle the dispute amicably.
3. Hence the matter was adjourned on few occasions in the past.
4. In the event no one is present today and considering the past record of the Order sheet the matter is again adjourned. To be listed on **24.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
07.11.2017

aah

Sd/-

M.K. Shrawat
Member (Judicial)